National Company Law Tribunal Allahabad Bench Allahabad

76(ND)/2002

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016.

NAME OF THE COMPANY: Shri Arvind Mohan Johri

Vs.

M/s Mohan Carlton Hotel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

SI. No. Name Designation Representation Signature

1 Ary well Johan Chambered In person
FCA Accountant of Fretetimer Austral
No 2

Order dated 19.08.2016

C.P. No.76 (ND)/2002 Shri Arvind Mohan Johri Vs. M/s Mohan Carlton Hotel Pvt. Ltd.

Petitioner No. 1 in person is present and commenced his oral arguments, during course of which he has proposed to file additional affidavit relating developments after filing of the compromise and the investigation by CBI resulting in levying of charge sheet. The petitioner No.1 therefore maintains the stand that to serve as material on record for the purpose of elucidation of matters in controversy, he may be permitted to file additional affidavit.

However, there is no representation for the respondent inspite of specific order passed on 02.08.2016 by this Bench.

In view of the above circumstances, the petitioner is permitted to file additional affidavit strictly confining to the developments that have taken place after compromise in 2005. The copies of counter shall be be served on the respondents within 10 days. The matter is ordered to be listed on 07.09.2016 for continuation of hearing. The respondents are at liberty to file reply to the additional affidavit on or before the next date of listing.

List the matter on 07.09.2016.

SH.VSR AVADHANI (Judicial Member)